

श्रम तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री सारंग साय) : हम बड़े ध्यान से सदस्यों की बात सुन रहे हैं और नोट्स ले रहे हैं।

MR. DEPUTY-SPEAKER: The Minister of Parliamentary Affairs is there.

SHRI A. K. ROY: Some Cabinet Minister should be present; otherwise there is no meaning in 377; we should withdraw 377.

(iii) UNREMUNERATIVE PRICE OF ONION PAID TO CULTIVATORS.

श्री हरीशंकर महाले (मालेगांव) : उपाध्यक्ष महोदय, राष्ट्रपति जी का अभिभाषण मैंने पढ़ा है और उस में किसानों के बारे में बहुत कुछ सोचा गया है लेकिन सोचना अलग है और कार्यवाही होना अलग है। जब तक यह देश का किसान कष्ट में है, दुखी है तब तक देश आगे बढ़ेगा नहीं।

देश में राज्य-राज्यों में किसान धान की अलग अलग पैदावार करते हैं। महाराष्ट्र में उस में ही नासिक जिले में किमान प्याज की पैदावार ज्यादा से ज्यादा करते हैं। एक-एक क्षेत्र में प्याज पैदा करने के लिये किसान की तीन हजार रुपये खर्च आता है।

एक एकड़ क्षेत्र में उन्हाल प्याज 90 से 100 क्विंटल, रांगडा प्याज 70 से 80 क्विंटल और पोल प्याज 50 से 60 क्विंटल तक होता है। प्याज तीन मौसम में पैदा होता है।

पोल प्याज और रांगडा प्याज पैदा करने वाले किसान सिचाई व्यवस्था में नहीं आते। ऊपर की बारिस पर प्याज पैदा करते हैं। बारिस अच्छी तरह से होगी तो प्याज का मौसम आता है नहीं तो नहीं आता है। लेकिन रोगराई का धोका ज्यादा से ज्यादा होता है। यह मौसम राम-भरोसे पर ही होता

है। बाजार में प्याज की खरीद-विक्री करने का अधिकार केन्द्र सरकार ने नाफेड सहकारी सोमायटी को दे दिया है। पहला नम्बर प्याज 60 रुपये क्विंटल, दूसरा नं० प्याज 50 रुपये क्विंटल और तीसरा नं० प्याज 45 रुपये क्विंटल का दाम निश्चित किया है लेकिन नाफेड सोमायटी बाजार से आने वाला किसान का सारा प्याज नहीं खरीदता है। दो गाड़ियां या दो ट्रेक्टर प्याज ही खरीदती है बाकि सारा प्याज सड़ता है। जो माल सोमायटी खरीदती भी है वह केन्द्रीय सरकार द्वारा निश्चित दर पर नहीं खरीदती है उससे कम दर पर खरीदती है। इस तरह से बाजार में प्याज की दर 8-9 रुपये में ले कर ज्यादा से ज्यादा 15-20 रुपये क्विंटल की हो जाती है। खेत से बाजार तक प्याज लाने में जो किराया पड़ता है वह भी प्याज बेचने में पूरा नहीं मिलता है। प्याज पैदा कर के किसान आज बहुत दुःखी है। वह कष्ट में जी रहा है।

मेरी आपके माध्यम से प्रार्थना है कि नं० एक प्याज को 70 रुपये क्विंटल, नम्बर दो प्याज को 60 रुपये क्विंटल और नम्बर तीन प्याज को 50 रुपये क्विंटल दाम मिलना चाहिए। अगर देश में ज्यादा प्याज हो तो उसे बाहर के देशों को भी भेजा जाना चाहिए। नवम्बर माह में आखरी प्याज तो बाहर भेजना ही चाहिए।

इस बारे में एक समिति भी गठित की जानी चाहिए जिसमें तीन प्रतिनिधि किसान के, दो प्रतिनिधि एम०पीज० के, दो प्रतिनिधि व्यापारियों के और दो प्रतिनिधि संबंधित विभाग के और संबंधित मंत्री महोदय होने चाहिए।

अध्यक्ष महोदय किसान की इस बारे में बुरी हालत है। इसको तुरंत ठीक करना

[श्री हरीशंकर महाले]

चाहिए। इसके साथ साथ राष्ट्र का हित भी देखना चाहिए।

(iv) REPORTED RETRENCHMENT OF CASUAL WORKERS IN SOUTH EASTERN RAILWAY.

SHRI SOMNATH CHATTERJEE (Jadavpur): I would like to raise a matter of great importance under rule 377.

On February 14, 1978, 111 casual workers of unskilled, semi-skilled and skilled categories, who were working under the District Engineer (construction) Kharagpur, South-Eastern Railway have been arbitrarily retrenched. These employees were recruited between may, 1968 and April 1973 and therefore, have been working for nearly ten years and the shortest period has been five years and they have been in continuous service till their retrenchment. It is strange that on the one hand senior employees are being retrenched while on the other, fresh recruitments of about 99 casual workers were made between October 1976 and May 3, 1977 by the same District Engineer. And moreover in 1978 itself, fifty more casual workers of similar categories were recruited by him. There are various schemes of new works which are to be undertaken by the District Engineer (Construction) Kharagpur requiring a large number of employees of similar categories to that of those retrenched personnel. It is also contrary to law to retrench senior employees and continue in employment the juniors. I would request the Government to immediately look into the matter and see that 111 casual retrenched personnel who have acquired considerable experience in their work are immediately taken back in employment so that their experiences and services can be utilised properly. There are sufficient opportunities for fresh employment which can be given to the persons who have been recruited sub-

sequent to the retrenched personnel and they can be continued in service.

The government has taken a vindictive attitude because some of them have gone to court under jurisdiction of article 226. They have not even received their wages for the period they worked, from 16th January to 14th February. Their salary has been withheld although the court granted them liberty to receive the money. This is being deliberately withheld just because they have gone to court. I request the Ministry of Railways to act promptly in the matter and take back the retrenched employees. People who have been working for more than 10 years have been retrenched because they are casual employees and in the meantime new people are taken in the same division. More experienced people are being put out of job. There are numerous vacancies for taking in new people. Apart from the question of law, the question of propriety and morality is there. This is a very important matter because 111 persons for no fault of theirs have been dismissed. I request the government and the Railway Minister to look into it. I have also written to him. I hope the Minister of Parliamentary Affairs will kindly bring it to his notice so that some immediate steps may be taken.

14.25 hrs.

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS—Contd.

MR. DEPUTY-SPEAKER: The House will now resume further consideration of the following motion moved by Shri Gauri Shankar Rai and seconded by Dr. Sushila Nayar on the 24th February, 1978, namely:—

"That an Address be presented to the President in the following terms:—

"That the Members of Lok Sabha assembled in this Session are deeply grateful to the Presi-